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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 8557/2021**

JAIDEEP MIRCHANDANI & ANR. Petitioner

Through Mr.Aman Vachher with Mr.Anshu
Vachher, Mr.Ashutosh Dubey, Advs.

versus

**UNION OF INDIA MINISTRY OF COMMUNICATION AND IT &
ORS.** Respondent

Through Mr.Ajay Digpaul, CGSC with
Mr.Kamal R Digpaul, Adv for UOI.
Mr.Arvind Nigam, Sr.Adv. with Ms.Mamta Jha,
Adv for R-3.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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17.08.2021

CM APPL. 26462/2021

1. Exemption allowed, subject to all just exceptions.
2. The application stands disposed of.

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3. The present petition has been preferred by two petitioners, who are aggrieved by the continued availability of online articles, regarding their past arrest and trial despite their having been acquitted from the charges. The petitioners' grievance is that the availability of the said articles on online platforms/websites and access thereto from various search engines, is adversely impacting not only their employment and career prospects, but also their personal and social life.

4. Issue notice. Mr.Digpaul accepts notice for the respondent no.1. Ms.Mamta Jha, appearing for the respondent nos.2 & 3, accepts notice and submits that the respondent no.2 is not a necessary party as the relief sought by the petitioner pertains only to respondent no.3 and therefore, prays that the respondent no.2 be deleted from the array of parties. Learned counsel for the petitioner has no objection to the said request.
5. Accordingly, at the oral request of the parties, respondent no.2 is deleted from the array of parties. Amended memo of parties be filed within three days.
6. Upon the petitioner taking steps issue notice to the respondent no.4 (now respondent no.3) through all permissible modes, returnable on 28.10.2021.
7. Counter affidavit, if any, be filed within three weeks. Rejoinder thereto, if any, be filed within three weeks thereafter.

AUGUST 17, 2021

sr

REKHA PALLI, J